

THE HIGH COURT OF KERALA

A6-73405/2017

Kochi - 682 031  
Dated - 09.11.2017

**OFFICIAL MEMORANDUM**

Sub: High Court Establishment – amendment to the Kerala High Court Service Rules, 2007 – reg.

Ref: Rule 39 of the Kerala High Court Service Rules, 2007.

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It is proposed to make the following amendment to the Kerala High Court Service Rules, 2007, namely:

**" In the said Rules**

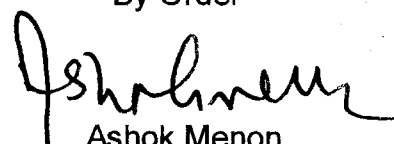
**In Annexure I, under Sub Division 2 of Division II, the existing entry in column 4 against category 2 shall be substituted as follows:**

**Promotion from Confidential Assistant Grade II and in the absence of qualified hands for promotion, appointment by transfer, deputation, direct recruitment or recruitment by transfer "**

**The above amendment will have prospective effect only.**

The members of the High Court Service are directed to file representation, if any, to the amendment proposed, to the 'A' Section, High Court, on or before **24-11-2017.**

By Order



Ashok Menon  
Registrar General

To

The Joint Registrars, High Court.  
The Deputy Registrars, High Court.  
The Protocol Officer and Public Relations Officer, High Court.  
The Finance Officer, High Court.  
The Private Secretary to the Chief Justice, High Court.  
The Assistant Registrars and Chief Librarian, High Court.  
The Assistant Public Relations Officer, High Court.  
The Private Secretaries to Judge, High Court.

The Personal Assistant and Additional Personal Assistant to the  
Chief Justice, High Court.

All Section Heads, High Court.

The Section Head, Kerala Judicial Academy,  
Athani

} They shall bring the content of  
this O.M. to the notice of those  
persons working under them.

The Security Officer, High Court.

The IT Section, High Court (for publishing in the High Court Website)

The Confidential Assistants to the Registrars, High Court.

The Administrative Records Section, High Court (2 Copies).

The Notice Board, High Court (5 copies)

The File/Stock File.